

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-117-2020**

Bharat Fotu Naik and Ors. ... Petitioners
Versus
State of Goa & Ors. ... Respondents

Mr. S. D. Lotlikar, Senior Advocate with Mr. J. Karn, Advocate for the
Petitioners.

Ms. Maria Correia, Additional Government Advocate for Respondent
Nos.1 to 7.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 3rd August, 2020

P.C.

Heard Mr. S. D. Lotlikar, learned Senior Advocate for the
Petitioners.

2. Issue notice to the Respondents, returnable in two weeks.
3. In addition to the usual mode of service, the private service
is permitted.
4. Ms. Maria Correia, learned Additional Government

Advocate appears and waives service on behalf of the Respondent Nos.1 to 7.

5. We make it clear that the issuance of this notice or pendency of this petition is not intended to stall any process of election, assuming that such process is imminent.

6. At this stage, Mr. Lotlikar, learned Senior Advocate for the Petitioners also states that the Petitioners do not want the election to be stalled.

7. The Mamlatdar in the meanwhile is directed to visit the site and to examine whether any terms have been breached and the fields are inundated with saline water. The Mamlatdar in his affidavit to address this issue squarely.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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